

[Shri Mohsin]

- (2) The Indian Administrative Service (Pay) Ninth Amendment Rules, 1971, published in Notification No. G. S. R. 898 in Gazette of India dated the 5th June, 1971. [Placed in Library. See No. LT 609/71].

**COTTON TEXTILES (CONTROL) AMENDMENT ORDER**

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) : On behalf of Shri Lalit Narayan Mishra, I beg to lay on the Table—

- (1) A copy of the Cotton Textiles (Control) Amendment Order, 1971 (Hindi and English versions) published in Notification No. S. O. 324 in Gazette of India dated the 16th January, 1971, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-610/71.]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-611/71]

MR. SPEAKER : This practice of abruptly getting up for another Minister was disapproved in the last Lok Sabha and we want a practice to develop that the Minister who wants to be absent should authorise another Minister and send a letter to us. I am not going to accept it in future though I agree today.

**EXPORT OF CAST IRON MANHOLE COVERS AND FRAMES (INSPECTION) RULES, 1971**

SHRI A. C. GEORGE : I beg to lay on the Table a copy of the Export of Cast Iron Manhole Covers and Frames (Inspection) Rules, 1971 (Hindi and English versions) published in Notification No. S. O. 2155 in Gazette of India dated the 28th May, 1971, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act,

1963, [Placed in Library. See No. LT-612/71].

12.31 hrs.

**STATEMENT Re RAILWAY ACCIDENT IN THE SEALDAH DIVISION OF EASTERN RAILWAY**

MR. SPEAKER : Shri Hanumanth-aiya.

SHRI S. M. BANERJEE (Kanpur) : Sir, I rise on a point of order.

MR. SPEAKER : On what ?

SHRI S. M. BANERJEE : On the statement about the railway accident. He is going to read the statement.

My point of order is this. Previously, the practice in this House was that in the case of all major accidents which involved loss of life of many persons and serious injuries to many others, at least, we were allowed to put an adjournment motion and censure the Government. In this case, I welcome the statement to be made by the Minister. But we do not get an opportunity to censure the Government. In the last six months, there have been so many accidents,.....

MR. SPEAKER : So many occasions are available to you when the budget and demands are discussed.

SHRI S. M. BANERJEE : This is a very serious matter. In the last six months, about 49 lives have been lost in railway accidents and many persons have received serious injuries. Thinking the Minister to be a new Minister, we did not think it proper to move an adjournment motion in regard to railway accident. But in the last six months, many accidents have taken place.

Now, he will read the statement and, ultimately, he will lay it on the Table of the House. We will not get an opportunity to put some questions and censure the Government. In the case of major accidents like this, you kindly allow us to put an adjournment motion or a Call Attention Notice